

(b) what are the reasons governing the decision?

The Minister of Home Affairs (Shri Lal Bahadur Shastri): (a) and (b). The matter is under consideration in consultation with the Union Public Service Commission.

#### Singareni Collieries

\*151. { Shri Yashpal Singh:  
Shri Bishanchander Seth:

Will the Minister of Mines and Fuel be pleased to refer to the reply given to Starred Question No. 444 on the 23rd January, 1963 and state:

(a) whether any settlement has been reached with the Government of Andhra Pradesh regarding the extent of participation in the equity capital of Singareni Collieries Company;

(b) if so, the details thereof; and

(c) if the reply to part (a) above be in the negative, the reasons for the delay?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) to (c). The details of the financial participation by the Central and the State Governments respectively in the equity capital of the Singareni Collieries Co. are still under consideration. The matter could not be settled yet because the terms and conditions on which the State Government want the Government of India to advance them funds for investment in the Company have not been finalised. In the meantime, the status quo is being maintained i.e., the Andhra Government has been permitted to retain its existing ratio of 60 per cent. in the equity capital of the Company. Further, in order that the Singareni Collieries Co. may go ahead with its development programme, loans totalling Rs. 4.5 crores have already been advanced to the Company direct by the Central Government during the last two years.

#### Oil Exploration in Assam and NEFA

\*152. { Shri P. C. Borooah:  
Shri Hem Barua:  
Shri Rameshwar Tanti:

Will the Minister of Mines and Fuel be pleased to state:

(a) whether there is a scheme for oil exploration in Doom Dooma in Upper Assam and adjacent areas of NEFA;

(b) if so, what is the precise scheme; and

(c) what steps have so far been taken to implement the same?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) Yes, Sir.

(b) The scheme is to carry out detailed seismic surveys and follow these up with test drilling in favourable areas as indicated in the surveys.

(c) Preliminary work is in hand to commence the seismic surveys early in March, 1963.

#### बिहार में तेल की खोज

१९६. श्री सिद्धेश्वर प्रसाद : क्या खान और ईश्वर मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बिहार राज्य में तेल की खोज के लिये जर्मन और इटैलियन कम्पनियों को लाइसेंस दिये गये हैं ;

(ख) यदि हां तो उनकी शर्तें क्या हैं ; और

(ग) क्या इन कम्पनियों ने अपना काम शुरू कर दिया है और यदि हां तो अब तक की इनकी खोज का क्या परिणाम निकला है ?

खान और ईश्वर मंत्री (श्री के० वे० मालवीय) : (क) से (ग). वर्तमान समय में बिहार प्रदेश में तेल और प्राकृतिक गैस प्रायोग द्वारा तेल-अन्वेषण का कार्य किया जा रहा है। प्रायोग का भारतीय दल आकर्षक, चुम्बकीय

और भूकम्पीय सर्वेक्षण कार्य कर रहा है। तकनीकी सहायता कार्यक्रम ( Technical Assistance Programme ) के अन्तर्गत जर्मन का सहाय गणराज्य सरकार द्वारा आयोग को भेजी गई एक जर्मन भूकम्पीय पार्टी भी सहायता कर रही है। राकमोल क्षेत्र में ई० एन० आई० (E.N.I.) की पूरक उपसर्गी संस्था अर्थात् नैलसर्ज स्नाम आफ इटली की सेवाओं को प्रयोग करते हुए उदा. के आघार पर व्यवस्था-कार्य करने का प्रस्ताव है। आगामी ब्रीफिंग दाल में इस क्षेत्र में व्यवस्था के कार्य को आरम्भ करने की सम्भावना है।

### Research Scheme in Pediatrics

197. Shri Yallamanda Reddy: Will the Minister of Education be pleased to state:

(a) whether there is any proposal with the University Grants Commission for giving financial assistance for fostering research schemes in pediatrics in all Universities in Andhra Pradesh; and

(b) if so, when the proposal will be given effect to?

The Minister of Education (Dr. K. L. Shrinani): (a) No, Sir.

(b) Does not arise.

### Amendment of Article 311 of the Constitution

199. { Shri S. M. Banerjee;  
Shri Bhakt Darshan;  
Shri Bhagwat Jha Azad;

Will the Minister of Home Affairs be pleased to state:

(a) whether Central Government employees organisations have in a memorandum requested Government not to amend Article 311 of the Constitution; and

(b) if so, the reaction of Government thereto?

The Minister of State in the Ministry of Home Affairs (Shri E. M. Hajarnavis): (a) Yes, Sir. Some memoranda, including one by All India Postal Employees Union, Class III, and another from all-India Telegraph Traffic Employees Union, Class III, New Delhi, have been received, advocating the abandonment of the proposal to amend Article 311 of the Constitution.

(b) The amendment intended to Article 311 of the Constitution is contained in the Constitution (Fifteenth) Amendment Bill, 1962. As the Bill is referred to the Joint Committee of the Houses, all the proposals relating to the amendment are subject to the discussion and decision of the Committee and the debate and decision of Parliament.

### Selling of Hair-loom by Ex-Rulers

199. { Shrimati Savitri Nigam;  
Shri M. L. Dwivedi:

Will the Minister of Home Affairs be pleased to state whether the ex-rulers have been permitted to sell their hair-loom?

The Minister of Home Affairs (Shri Lal Bahadur Shastri): By a notification issued on 19th January, 1963, the hair-loom jewellery of Rulers recognised by the Central Board of Revenue under the Wealth Tax Act, 1957 has been permitted to be sold for investment in the 6½ Gold Bonds, 1977, without incurring any penalty.

शिक्षा के क्षेत्र में छूटछात

२००. { श्रीमती सावित्री निगम :  
श्री म० ल० द्विवेदी :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि शिक्षा के क्षेत्र में छूटछात दूर करने के लिये मिस्र सरकार ने योजना बनाई है कि सर्वज्ञ छात्रों